

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

253. CA/375/2022 CA/467/2022 CA/144/2023 IA/227/2023 CA/228/2023 In
CP/158(MB)2022

IN THE MATTER OF

UNION OF INDIA THROUGH SFIO

... Petitioner

Vs

RTIL LIMITED through liquidator

... Respondent

Rule 32, Section 242(4), 241 (2), 246 & 339 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **19.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/